



**R F D**  
(Results-Framework Document)  
for  
Department of Justice  
(2013-2014)

## Section 1: Vision, Mission, Objectives and Functions

### Vision

Facilitating administration of Justice that ensures easy access and timely delivery of Justice to all.

### Mission

Ensuring adequacy of courts and judges, including servicing of appointment of Judges to the higher judiciary, modernization of courts and procedures, policies for judicial reforms towards improved justice delivery.

### Objectives

- 1 Providing adequate number of Judges in the Higher Judiciary
- 2 Formulating and facilitating the Agenda for Justice Delivery and Judicial Reforms through National Mission for Justice Delivery and Legal Reforms.
- 3 Assisting development of judicial infrastructure
- 4 Facilitating ICT- enablement and connectivity of courts.
- 5 Facilitating setting up of various types of courts, within the mandate of the Department
- 6 Facilitating utilization of Finance Commission(FC) grants
- 7 Facilitating access to Justice for the marginalized in Project States and developing replicable models for implementation by NALSA / SLSA.
- 8 Supporting the National Judicial Academy and facilitating its utilization as a resource centre.

### Functions

- 1 Appointment, resignation and removal of the Chief Justice of India, Judges of the Supreme Court of India and High courts; their salaries, rights in respect of leave of absence (including leave allowances), pensions and travelling allowances.
- 2 Constitution and organization (excluding jurisdiction and powers) of the Supreme Court (but including contempt of such Court) and the fees taken therein.
- 3 Constitution and organization of the High courts and the courts of Judicial Commissioners except provisions as to officers and servants of these courts.
- 4 Constitution and organization of courts in the Union Territories and fees taken in such courts.
- 5 Monitoring Physical and Financial progress under XIII Finance Commission award.
- 6 Collection of data on institution, disposal, pendency of cases in courts and monitoring the status of under trial prisoners.

## Section 1: Vision, Mission, Objectives and Functions

- 7 Improving access to justice and facilitating reduction in pendency and delays through National Mission for Justice Delivery and Legal Reforms.
- 8 Creation of All India Judicial Service (AIJS).
- 9 Implementation of various schemes to facilitate development and modernization of infrastructure for judiciary.
- 10 Operationalisation of National Mission for Justice delivery and Legal reforms.
- 11 Strengthening Department of Justice – e-office, statistical wing, revamp official website, training and augmentation of human resources

## Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	Very Good	Good	Fair	Poor
						100%	90%	80%	70%	60%
[1] Providing adequate number of Judges in the Higher Judiciary	20.00	[1.1] Processing of new proposals of appointment of judges in High Court/Supreme Court.	[1.1.1] Approval/ Rejection of names recommended (Cases received up to 30.09.2013)	%	7.00	100	95	90	85	80
		[1.2] Processing of appointment of Additional Judges as Permanent Judges and Extension of tenure of Additional Judges.	[1.2.1] Proposals processed (Cases received up to 30.09.2013)	%	6.00	100	95	90	85	80
		[1.3] Processing of Proposal of transfer of Judges of High Courts	[1.3.1] Proposals processed (Cases received up to 31.12.2013)	%	2.00	100	95	90	85	80
		[1.4] Review of Strength of Judges of High Courts	[1.4.1] Submission of proposal	Date	3.00	30/09/2013	31/10/2013	30/11/2013	31/12/2013	31/01/2014
		[1.5] Setting up of High Courts in the North Eastern Region	[1.5.1] Operationalization of Three High Courts	Date	2.00	30/06/2013	31/07/2013	31/08/2013	30/09/2013	31/10/2013
[2] Formulating and facilitating the Agenda for Justice Delivery and Judicial Reforms through National Mission for Justice Delivery and Legal Reforms.	19.00	[2.1] Inter-Ministerial Group for making amendments to Negotiable Instruments Act, 1881.	[2.1.1] Finalization of recommendations of Inter-Ministerial Group.	Date	4.00	30/09/2013	31/10/2013	30/11/2013	31/12/2013	31/01/2014
		[2.2] Fourth Meeting of the Advisory Council of National Mission for Justice Delivery and Legal Reforms.	[2.2.1] Finalisation of proposals for the consideration of the Advisory Council	Date	2.00	30/06/2013	31/07/2013	31/08/2013	30/09/2013	31/10/2013
		[2.3] Fifth Meeting of the Advisory Council of National Mission for Justice Delivery and	[2.3.1] Finalisation of proposals for consideration of the Advisory	Date	2.00	31/12/2013	31/01/2014	28/02/2014	15/03/2014	31/03/2014

## Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	Very Good	Good	Fair	Poor
						100%	90%	80%	70%	60%
		Legal Reforms.	Council							
		[2.4] Reduction in Pendency	[2.4.1] Number of Cases reduced	Lakh	5.00	10	8	7	6	5
		[2.5] Research and Studies on Judicial Reforms	[2.5.1] Approval of Scheme by Standing Finance Committee	Date	3.00	30/09/2013	31/10/2013	30/11/2013	31/12/2013	31/01/2014
			[2.5.2] Constitution of Research Proposal Approval Committee	Date	3.00	30/11/2013	31/12/2013	31/01/2014	28/02/2014	31/03/2014
[3] Assisting development of judicial infrastructure	8.00	[3.1] Finalising and release of state-wise allocation of funds	[3.1.1] Intimation of State-wise allocations	Date	4.00	15/05/2013	31/05/2013	15/06/2013	30/06/2013	15/07/2013
			[3.1.2] Issue of sanctions within 45 days of receipt of complete proposal	%	4.00	95	90	85	80	75
[4] Facilitating ICT- enablement and connectivity of courts.	12.00	[4.1] Monitoring of e-Courts Project.	[4.1.1] Review meetings with various stakeholders	Number	2.00	18	12	12	12	12
		[4.2] Release of funds to NIC	[4.2.1] Release of funds within 30 days after receiving the proposal	%	1.00	100	90	80	70	60
		[4.3] Operationalisation of the project	[4.3.1] Number of Courts computerised	Number of Courts	3.00	3173	2154	1700	1300	900
		[4.4] Supporting implementation of Change Management	[4.4.1] Training of 200 Judicial Officers as Master Trainers	Date	2.00	31/10/2013	30/11/2013	31/12/2013	31/01/2014	31/03/2014

## Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value						
						Excellent	Very Good	Good	Fair	Poor		
						100%	90%	80%	70%	60%		
			on Ubuntu and Training of all Judicial Officers on Case Information System Software									
		[4.5] Settingup of National Judicial Data Grid	[4.5.1] Initialisation of National Judicial Data Grid Pilot	Date	3.00	31/10/2013	30/11/2013	31/12/2013	31/01/2014	31/03/2014		
		[4.6] Constitution of Study Group for Stage-II of the Project	[4.6.1] Notification of Study Group	Date	1.00	31/07/2013	30/09/2013	30/11/2013	31/01/2014	31/03/2014		
[5] Facilitating setting up of various types of courts, within the mandate of the Department	4.00	[5.1] Settingup of Gram Nyayalayas / Taluk Courts	[5.1.1] Issue of Sanction within 45 days of receipt of complete proposal	%	2.00	90	80	75	70	65		
			[5.1.2] Notification of Additional Gram Nyayalayas/Taluk Courts	Number	2.00	50	45	40	35	30		
[6] Facilitating utilization of Finance Commission(FC) grants	9.00	[6.1] Meetings to facilitate implementation of TFC recommendation	[6.1.1] Meetings held with State Government	Number	4.50	7	5	3	2	1		
			[6.1.2] Meetings of the central review committee	Number	4.50	4	3	2	1	0		
[7] Facilitating access to Justice for the marginalized in Project States and developing replicable models for implementation by NALSA / SLSA.	8.00	[7.1] Technical Support to National Mission for justice delivery and legal reforms	[7.1.1] Establishment of Technical cell	Date	1.00	30/06/2013	30/09/2013	31/12/2013	31/03/2014			--
		[7.2] Support provided to Legal Service Authorities to	[7.2.1] Consultations held with Legal Service	Number	1.00	4	3	2	1	0		

## Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	Very Good	Good	Fair	Poor
						100%	90%	80%	70%	60%
		strengthen their service delivery	Authorities							
		[7.3] Convergence and partnership facilitated with key institutional partners such as the key Central Ministries and National Commissions.	[7.3.1] Workshop/Meeting organised with Commissions and key institutions, departments to assess their needs and priorities	Number	1.00	5	3	2	1	--
			[7.3.2] Law schools/ organisations supported in conducting action research on Access to Justice	Number	1.00	1	1	--	--	--
		[7.4] Legal awareness of marginalized communities in selected areas enhanced	[7.4.1] Simplified legal information digitised and Voice-based information Kiosks established in select States on a pilot basis	Number	1.00	30	20	18	16	14
			[7.4.2] Legal awareness of marginalised people enhanced	Number	1.00	2200	2000	1800	1600	1400
		[7.5] LSAs supported in training paralegals and panel lawyers with a view to enhance their capacities to assist marginalised communities in accessing justice	[7.5.1] Paralegal workers and panel lawyers trained	Number	1.00	100	50	40	30	20

## Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	Very Good	Good	Fair	Poor
						100%	90%	80%	70%	60%
		[7.6] Knowledge sharing, South South Collaboration and documentation of good practices	[7.6.1] Knowledge sharing events facilitated for judicial academies/ legal service institutions/ lawyers/ academicians / CSOs	Number	1.00	3	2	1	--	--
[8] Supporting the National Judicial Academy and facilitating its utilization as a resource centre.	5.00	[8.1] Making funds available for the Activities of NJA	[8.1.1] Issue of Sanction within 30 days of receipt of complete proposal	%	5.00	90	80	75	70	65
* Efficient Functioning of the RFD System	3.00	Timely submission of Draft RFD 2014-15 for Approval RFD System	On-time submission	Date	2.0	05/03/2014	06/03/2014	07/03/2014	08/03/2014	11/03/2014
		Timely submission of Result for 2012-13	On-time submission	Date	1.0	01/05/2013	02/05/2013	03/05/2013	06/05/2013	07/05/2013
* Improving Internal Efficiency/Responsiveness/ Transparency/Service delivery of Ministry/Department.	6.00	Update departmental strategy to align with 12th Plan priorities	Timely updation of the strategy	Date	2.0	10/09/2013	17/09/2013	24/09/2013	01/10/2013	08/10/2013
		Independent Audit of implementation of Citizens'/Clients' Charter (CCC)	% of implementation	%	2.0	100	95	90	85	80
		Independent Audit of implementation of Public Grievance Redressal System	% of implementation	%	2.0	100	95	90	85	80
* Administrative Reforms	6.00	Implement mitigating strategies for reducing potential risk of corruption	% of implementation	%	1.0	100	95	90	85	80

\* Mandatory Objective(s)



## Section 2: Inter se Priorities among Key Objectives, Success indicators and Targets

Objective	Weight	Action	Success Indicator	Unit	Weight	Target / Criteria Value				
						Excellent	Very Good	Good	Fair	Poor
						100%	90%	80%	70%	60%
		Implement ISO 9001 as per the approved action plan	% of implementation	%	2.0	100	95	90	85	80
		Implement Innovation Action Plan (IAP)	% of agreed milestones achieved	%	2.0	100	95	90	85	80
		Identification of core and non-core activities of the Ministry/Department as per 2nd ARC recommendations	Timely submission	Date	1.0	01/10/2013	15/10/2013	30/10/2013	10/11/2013	20/11/2013

\* Mandatory Objective(s)

### Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 11/12	Actual Value for FY 12/13	Target Value for FY 13/14	Projected Value for FY 14/15	Projected Value for FY 15/16
[1] Providing adequate number of Judges in the Higher Judiciary	[1.1] Processing of new proposals of appointment of judges in High Court/Supreme Court.	[1.1.1] Approval/ Rejection of names recommended (Cases received up to 30.09.2013)	%	83	100	95	95	95
	[1.2] Processing of appointment of Additional Judges as Permanent Judges and Extension of tenure of Additional Judges.	[1.2.1] Proposals processed (Cases received up to 30.09.2013)	%	75	100	95	95	95
	[1.3] Processing of Proposal of transfer of Judges of High Courts	[1.3.1] Proposals processed (Cases received up to 31.12.2013)	%	15	100	95	95	95
	[1.4] Review of Strength of Judges of High Courts	[1.4.1] Submission of proposal	Date	--	--	31/10/2013	--	--
	[1.5] Setting up of High Courts in the North Eastern Region	[1.5.1] Operationalization of Three High Courts	Date	--	--	31/07/2013	--	--
[2] Formulating and facilitating the Agenda for Justice Delivery and Judicial Reforms through National Mission for Justice Delivery and Legal Reforms.	[2.1] Inter-Ministerial Group for making amendments to Negotiable Instruments Act,1881.	[2.1.1] Finalization of recommendations of Inter-Ministerial Group.	Date	--	31/03/2013	31/10/2013	--	--
	[2.2] Fourth Meeting of the Advisory Council of National Mission for Justice Delivery and Legal Reforms.	[2.2.1] Finalisation of proposals for the consideration of the Advisory Council	Date	--	--	31/07/2013	--	--
	[2.3] Fifth Meeting of the Advisory Council of National Mission for	[2.3.1] Finalisation of proposals for consideration of the	Date	--	--	31/01/2014	--	--

### Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 11/12	Actual Value for FY 12/13	Target Value for FY 13/14	Projected Value for FY 14/15	Projected Value for FY 15/16
	Justice Delivery and Legal Reforms.	Advisory Council						
	[2.4] Reduction in Pendency	[2.4.1] Number of Cases reduced	Lakh	8	10	8	14	16
	[2.5] Research and Studies on Judicial Reforms	[2.5.1] Approval of Scheme by Standing Finance Committee	Date	--	--	31/10/2013	--	--
		[2.5.2] Constitution of Research Proposal Approval Committee	Date	--	--	31/12/2013	--	--
[3] Assisting development of judicial infrastructure	[3.1] Finalising and release of state-wise allocation of funds	[3.1.1] Intimation of State-wise allocations	Date	05/05/2011	15/05/2012	31/05/2013	31/05/2014	31/05/2015
		[3.1.2] Issue of sanctions within 45 days of receipt of complete proposal	%	90	90	90	90	90
[4] Facilitating ICT- enablement and connectivity of courts.	[4.1] Monitoring of e-Courts Project.	[4.1.1] Review meetings with various stakeholders	Number	35	22	12	--	--
	[4.2] Release of funds to NIC	[4.2.1] Release of funds within 30 days after receiving the proposal	%	100	66	90	--	--
	[4.3] Operationalisation of the project	[4.3.1] Number of Courts computerised	Number of Courts	3102	2599	2154	--	--
	[4.4] Supporting implementation of Change Management	[4.4.1] Training of 200 Judicial Officers as Master Trainers on Ubuntu and Training of all Judicial Officers on Case	Date	--	--	30/11/2013	--	--

### Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 11/12	Actual Value for FY 12/13	Target Value for FY 13/14	Projected Value for FY 14/15	Projected Value for FY 15/16
		Information System Software						
	[4.5] Settingup of National Judicial Data Grid	[4.5.1] Initialisation of National Judicial Data Grid Pilot	Date	--	--	30/11/2013	--	--
	[4.6] Constitution of Study Group for Stage-II of the Project	[4.6.1] Notification of Study Group	Date	--	--	30/09/2013	--	--
[5] Facilitating setting up of various types of courts, within the mandate of the Department	[5.1] Settingup of Gram Nyayalayas / Taluk Courts	[5.1.1] Issue of Sanction within 45 days of receipt of complete proposal	%	90	90	80	90	90
		[5.1.2] Notification of Additional Gram Nyayalayas/Taluk Courts	Number	10	18	45	55	60
[6] Facilitating utilization of Finance Commission(FC) grants	[6.1] Meetings to facilitate implementation of TFC recommendation	[6.1.1] Meetings held with State Government	Number	2	6	5	5	--
		[6.1.2] Meetings of the central review committee	Number	3	4	3	3	--
[7] Facilitating access to Justice for the marginalized in Project States and developing replicable models for implementation by NALSA / SLISA.	[7.1] Technical Support to National Mission for justice delivery and legal reforms	[7.1.1] Establishment of Technical cell	Date	--	--	30/09/2013	--	--
	[7.2] Support provided to Legal Service Authorities to strengthen their	[7.2.1] Consultations held with Legal Service Authorities	Number	--	--	3	3	2

### Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 11/12	Actual Value for FY 12/13	Target Value for FY 13/14	Projected Value for FY 14/15	Projected Value for FY 15/16
	service delivery							
	[7.3] Convergence and partnership facilitated with key institutional partners such as the key Central Ministries and National Commissions.	[7.3.1] Workshop/Meeting organised with Commissions and key institutions, departments to assess their needs and priorities	Number	--	--	3	2	1
		[7.3.2] Law schools/ organisations supported in conducting action research on Access to Justice	Number	--	--	1	1	0
	[7.4] Legal awareness of marginalized communities in selected areas enhanced	[7.4.1] Simplified legal information digitised and Voice-based information Kiosks established in select States on a pilot basis	Number	--	--	20	--	--
		[7.4.2] Legal awareness of marginalised people enhanced	Number	--	--	2000	2500	5000
	[7.5] LSAs supported in training paralegals and panel lawyers with a view to enhance their capacities to assist marginalised communities in accessing justice	[7.5.1] Paralegal workers and panel lawyers trained	Number	--	--	50	100	200

### Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 11/12	Actual Value for FY 12/13	Target Value for FY 13/14	Projected Value for FY 14/15	Projected Value for FY 15/16
	[7.6] Knowledge sharing, South South Collaboration and documentation of good practices	[7.6.1] Knowledge sharing events facilitated for judicial academies/ legal service institutions/ lawyers/ academicians / CSOs	Number	--	--	2	2	2
[8] Supporting the National Judicial Academy and facilitating its utilization as a resource centre.	[8.1] Making funds available for the Activities of NJA	[8.1.1] Issue of Sanction within 30 days of receipt of complete proposal	%	50	100	80	100	100
* Efficient Functioning of the RFD System	Timely submission of Draft RFD 2014-15 for Approval RFD System	On-time submission	Date	--	--	06/03/2014	--	--
	Timely submission of Result for 2012-13	On-time submission	Date	--	--	02/05/2013	--	--
* Improving Internal Efficiency/Responsiveness/ Transparency/Service delivery of Ministry/Department.	Update departmental strategy to align with 12th Plan priorities	Timely updation of the strategy	Date	--	--	17/09/2013	--	--
	Independent Audit of implementation of Citizens'/Clients' Charter	% of implementation	%	--	--	95	--	--
	Independent Audit of implementation of Public Grievance Redressal System	% of implementation	%	--	--	95	--	--
* Administrative Reforms	Implement mitigating strategies for reducing potential risk of corruption	% of implementation	%	--	--	95	--	--

\* Mandatory Objective(s)

### Section 3: Trend Values of the Success Indicators

Objective	Action	Success Indicator	Unit	Actual Value for FY 11/12	Actual Value for FY 12/13	Target Value for FY 13/14	Projected Value for FY 14/15	Projected Value for FY 15/16
	Implement ISO 9001 as per the approved action plan	% of implementation	%	--	--	95	--	--
	Implement Innovation Action Plan (IAP)	% of agreed milestones achieved	%	--	--	95	--	--
	Identification of core and non-core activities of the Ministry/Department as per 2nd ARC recommendations	Timely submission	Date	--	--	15/10/2013	--	--

\* Mandatory Objective(s)

## Section 4: Acronym

Sl.No	Acronym	Description
1	CBOs	Community Based Organisations
2	CIS	Case Information System
3	CSOs	Civil Society Organisations
4	DoJ	Department of Justice
5	IMG	Inter Ministerial Group
6	LAN	Local Area Network



## Section 4: Acronym

Sl.No	Acronym	Description
7	MIS	Management Information System
8	NALSA	National Legal Services Authority
9	NI Act	Negotiable Instruments Act
10	NIC	National Informatics Centre
11	NJA	National Judicial Academy
12	SLSA	State Legal Services Authority

## Section 4: Acronym

Sl.No	Acronym	Description
13	TFC	Thirteenth Finance Commission
14	Ubuntu	Operating System, installed on the laptop of Judicial Officers
15	UNDP	United Nations Development Programme
16	WAN	Wide Area Network

## Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

Sl.No	Success indicator	Description	Definition	Measurement	General Comments
1	[1.1.1] Approval/ Rejection of names recommended (Cases received up to 30.09.2013)	Judges in High Courts are appointed by President of India after consultation / approval of Collegium of High Court and consultation / approval of Collegium of Supreme Court	Proposals for appointment of judges in High Courts are initiated by Chief Justice of Concerned High Court and Chief Justice of India in respect of Supreme Court	Percentage of proposal processed.	No comment
2	[1.2.1] Proposals processed (Cases received up to 30.09.2013)	Additional Judges are appointed by President of India on the recommendation of Constitutional Authorities at State Level (Chief Justice, Chief Minister, Governor) and Chief Justice of India and Collegium of Supreme Court comprising senior most judges of Supreme Court.	Proposals for appointment of Additional Judges of High Courts are initiated by Chief Justices of concerned High Courts	Percentage of proposals processed.	No Comment
3	[1.3.1] Proposals processed (Cases received up to 31.12.2013)	Judges are transferred after approval of the President of India after consultation with Chief Justices of concerned High Courts and Chief Justice of India	Judges are transferred from one High Court to another High Court	Percentage of proposal processed.	No comment
4	[1.4.1] Submission of proposal	Judges' strength is increased on the basis of filing, disposal, pendency and performance of the concerned High Courts.	Sactioned strength of judges is reviewed every three years on the basis on institution and pendency of cases in the High Courts.	Date of sending of proposal by Minister to Chief Justice of India for his advice and concurrence.	No Comment

## Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

SI.No	Success indicator	Description	Definition	Measurement	General Comments
5	[1.5.1] Operationalization of Three High Courts	The three new High Courts would be operationalised in the North Eastern Region after issue of notification and appointment of Chief Justice in High Courts.	Operationalisation of three new High Courts in North Eastern Region.	Date of operationalisation of new High Courts	
6	[2.1.1] Finalization of recommendations of Inter-Ministerial Group.	An Inter-Ministerial Group has been constituted to make recommendations on policy and legislative amendments in Section 138 of NI Act so as to tackle the problems of pendency of cheque bouncing cases.	An Inter-Ministerial Group constituting representatives from various Ministries / Departments and concerned organisation.	Finalisation of Recommendations of Inter-Ministerial Group.	null
7	[2.2.1] Finalisation of proposals for the consideration of the Advisory Council	An Advisory Council of National Mission for Justice Delivery and Legal Reforms constituted to review progress of the National Mission and to give directions for the future course of action for the National Mission	An Advisory Council includes representatives from Government, Judiciary, Academics, Bars, etc.	Convening of meeting of the Advisory Council	
8	[2.3.1] Finalisation of proposals for consideration of the Advisory Council	An Advisory Council of National Mission for Justice Delivery and Legal Reforms constituted to review progress and to give directions for the future course of action for the National Mission	An Advisory Council includes members from Government, Judiciary, Academics, Bar, etc.	Convening of meeting of the Advisory Council	null
9	[2.4.1] Number of Cases reduced	Increase in disposal of court cases so as to reduce pendency of court cases	Government will support and facilitate by releasing funds for development of Infrastructure etc. so as to increase disposal of	Government will support and facilitate by releasing funds for development of Infrastructure etc. so as to increase disposal of court	

## Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

Sl.No	Success indicator	Description	Definition	Measurement	General Comments
9	[2.4.1] Number of Cases reduced	Increase in disposal of court cases so as to reduce pendency of court cases	court cases	cases	
10	[2.5.1] Approval of Scheme by Standing Finance Committee	Research Studies will facilitate judicial reforms in the country.	Standing Finance Committee will approve the Scheme of Action Research and Studies on Judicial Reforms	Date of Approval of the Scheme by the Standing Finance Committee	
11	[2.5.2] Constitution of Research Proposal Approval Committee	Constitution of Reseach Proposal Approval Committee for Action Research and Studies on Judicial Reforms	Constitution of Reseach Proposal Approval Committee for Action Research and Studies on Judicial Reforms	Date of issue of order of Constitution of Committee	No
12	[4.1.1] Review meetings with various stakeholders	Review meeting are held in the Department of Justice on a monthly basis with various stakeholders to expedite the project implementation		Number of meetings held in a year	
13	[4.2.1] Release of funds within 30 days after receiving the proposal	Timely release of funds to NIC		Percentage	NIC is the implementation agency of the project.

## Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

Sl.No	Success indicator	Description	Definition	Measurement	General Comments
14	[4.3.1] Number of Courts computerised	<ul style="list-style-type: none"> <li>NIC is implementing the project through centrally empanelled vendors. Each project module has different vendors.</li> <li>Number of courts where Hardware and LAN has been installed.</li> </ul>	<ul style="list-style-type: none"> <li>Implementation agency has prepared a month wise action plan / roadmap to cover the computerisation of the targetted courts till March 2014.</li> </ul>	Number of Courts	As per roadmap Hardware would be installed at 12,908 courts by March 2013.
15	[4.4.1] Training of 200 Judicial Officers as Master Trainers on Ubuntu and Training of all Judicial Officers on Case Information System Software	<p>Ubuntu is an Operating System installed on the laptops of the Judicial Officers. 200 Judicial Officers are to be trained as Master Trainers on Ubuntu who will provide training to other Judicial Officers for its use.</p> <p>Case Information System is an Application Software developed by NIC for the automation of District and Subordinate Courts. All the Judicial Officers will be trained on its use.</p>	Change Management exercise under eCourts has been initiated to train the Judicial Officers and Court staff to adopt ICT in their day to day functioning. This will promote the eService delivery	Number of Judicial Officers and Master Trainers trained	Change Management exercise is being led by the eCommittee of the Supreme Court of India for creating project awareness amongst Judiciary and training them on Ubuntu. It is being carried out at all the High Courts in association with the State Judicial Academies. It is planned to complete this exercise in 4 phases. Phase 1 & 2 are going on. Phase 3 & 4 are yet to be planned by the eCommittee.
16	[4.5.1] Initialisation of National Judicial Data Grid Pilot	National Judicial Data Grid is realtime database of information of all cases of all the courts connected to the National Data Centre under the eCourts project. It will work as a monitoring tool to identify, manage & reduce pendency of cases. It will also help to provide		Number of Courts covered in Pilot	eCommittee of Supreme Court of India is to engage with NIC for rolling out the pilot. eCommittee has to finalise the format of the MIS and the sample size of the pilot.

## Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

Sl.No	Success indicator	Description	Definition	Measurement	General Comments
16	[4.5.1] Initialisation of National Judicial Data Grid Pilot	timely inputs for making policy decisions to reduce delay and arrears in the system, facilitate better monitoring of court performance and systemic bottlenecks, and, thus, facilitate better resource management. It is being implemented on a pilot basis in the current financial year.		Number of Courts covered in Pilot	eCommittee of Supreme Court of India is to engage with NIC for rolling out the pilot. eCommittee has to finalise the format of the MIS and the sample size of the pilot.
17	[4.6.1] Notification of Study Group	Constitution of inter disciplinary study group to plan next phase of the project		Number of days taken in notification of the Study Group	Department of Justice would be consulting the eCommittee of Supreme Court of India for finalising the Terms of Reference and composition of the group.
18	[7.1.1] Establishment of Technical cell	This indicates establishment of Technical cell in the National Mission and Department of Justice with a view to support the Mission in the activities relating to policy and legislative changes as well as reduction of pendency of cases		Date	
19	[7.2.1] Consultations held with Legal Service Authorities	This indicates the number of meetings held with Legal Service Authorities (LSAs) to prioritise their identified needs with a view to support them in strengthening their service delivery		Number	

## Section 4: Description and Definition of Success Indicators and Proposed Measurement Methodology

SI.No	Success indicator	Description	Definition	Measurement	General Comments
20	[7.3.2] Law schools/ organisations supported in conducting action research on Access to Justice	This indicates the number of law schools / organisations supported to conduct Action reasearch on issues related to Access to Justice		Number	
21	[7.4.1] Simplified legal information digitised and Voice-based information Kiosks established in select States on a pilot basis	This indicates the number of voice based information kiosks established to create awareness on laws and schemes among the marginalised communities in select Project States		Number	
22	[7.4.2] Legal awareness of marginalised people enhanced	This indicates the number of people belonging to marginalised communities including women, children, SC, ST reached out through legal awareness programmes		Number	
23	[7.5.1] Paralegal workers and panel lawyers trained	LSAs will be supported in training of paralegal workers and panel lawyers	null	Number	null
24	[7.6.1] Knowledge sharing events facilitated for judicial academies/ legal service institutions/ lawyers/ academicians / CSOs	Knowledge sharing events facilitated for judicial academies/ legal service institutions/ lawyers/ academicians / CSOs		Number	



**Section 4:**  
**Description and Definition of Success Indicators and Proposed Measurement Methodology**

SI.No	Success indicator	Description	Definition	Measurement	General Comments
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## Section 5 : Specific Performance Requirements from other Departments

Location Type	State	Organisation Type	Organisation Name	Relevant Success Indicator	What is your requirement from this organisation	Justification for this requirement	Please quantify your requirement from this Organisation	What happens if your requirement is not met.
			M/o Finance	Review of progress by the central review committee.	<ul style="list-style-type: none"> <li>• Meetings of the Review Committee are attended by representatives of Department of Expenditure.</li> <li>• Decisions of the Review Committee are timely examined and necessary approvals of the competent authorities obtained.</li> <li>• Instructions / Orders providing flexibility in the guidelines are issued in time.</li> <li>• Timely release of TFC grants</li> </ul>	These actions will help in resolving the bottlenecks faced by the implementing agencies and resultant optimal utilization of TFC grant		If timely action is not taken by Department of Expenditure, it will affect the utilisation of TFC Grant
			Department of Financial Services	[2.1.1] Finalization of recommendations of Inter-Ministerial Group.	Assistance in drafting and making recommendation of the IMG	To sort out the Inter-Ministerial Issues.	To assist and to facilitate in sorting out the inter-ministerial issue so as to tackle problem of pendency of cases under NI Act.	Pendency of cases under NI Act will increase and the problem of pendency of cases under NI Act will further augment
			Supreme Court	[1.1.1] Approval/ Rejection of names recommended (Cases received up to 30.09.2013)  [4.3.1] Number of Courts computerised	Timely approval or rejection of the proposals  • NIC has to develop the application	Collegium is the main body for approval or rejection of the proposal  • NIC can develop the software only after the	100% dependency  Support of E-Committee is required to pursue with the High	Results will not be achieved.  • In case of delay in finalisation of the

## Section 5 : Specific Performance Requirements from other Departments

Location Type	State	Organisation Type	Organisation Name	Relevant Success Indicator	What is your requirement from this organisation	Justification for this requirement	Please quantify your requirement from this Organisation	What happens if your requirement is not met.
				[4.3.1] Number of Courts computerised	software (Case Information System) in consultation with the eCommittee of Supreme Court of India. Presently, there are two versions of this software, which have been deployed at the district and subordinate courts in the country. eCommittee is in the process of finalizing the functionalities of the software. The customization development of this unified software as per the requirements of each State / High Court may take time, which may affect the achievement of computerisation targets. • Finalisation of the functionality of the software.	Judiciary has frozen the requirements from the application software.	Court so that the necessary Hardware, LAN and Software Installation are completed on time.	software functionality, the computerisation target may not be achieved on time.
			High Court	[2.4.1] Number of Cases reduced	To increase the disposal and to reduce the	To expedite justice delivery system to all	To reduce the pendency of cases in courts.	Pendency in courts will increase and one of objectives of the

## Section 5 : Specific Performance Requirements from other Departments

Location Type	State	Organisation Type	Organisation Name	Relevant Success Indicator	What is your requirement from this organisation	Justification for this requirement	Please quantify your requirement from this Organisation	What happens if your requirement is not met.
			High Court	[2.4.1] Number of Cases reduced	pendency	To expedite justice delivery system to all	To reduce the pendency of cases in courts.	National Mission will not be met.
			Others	[4.3.1] Number of Courts computerised	<ul style="list-style-type: none"> <li>• NIC has to ensure timely issuance of all the work orders to the empanelled vendors for the delivery and installation of LAN and Hardware installation at the courts.</li> <li>• NIC is further dependent on the vendors, who are to deliver and install the ICT equipments. In the past, it has been experienced that the vendors do not have adequate capacity to complete the computerisation at Taluka courts within stipulated timelines.</li> <li>• NIC has to ensure that the funds are provided to the High Courts on time for the decentralised modules such as Site Preparation, WAN Connectivity,</li> </ul>	<ul style="list-style-type: none"> <li>• A vendor takes at least 3 months to deploy/install hardware/ LAN at a Court complex for which purchase order (PO) has been issued. Therefore, all POs for the courts targeted for March 2013 must be issued by December 2012.</li> </ul>	<ul style="list-style-type: none"> <li>• LAN purchase order for at least 12,535 sites must be issued by December 2012.</li> <li>• Hardware purchase order for at least 12,908 sites must be issue by December 2012.</li> </ul>	<ul style="list-style-type: none"> <li>• In case, the work orders to the vendors are not issued on time; if the funds for decentralised activities are not sent on time to the High Courts; software development is delayed the computerisation target may not be achieved on time.</li> </ul>

## Section 5 : Specific Performance Requirements from other Departments

Location Type	State	Organisation Type	Organisation Name	Relevant Success Indicator	What is your requirement from this organisation	Justification for this requirement	Please quantify your requirement from this Organisation	What happens if your requirement is not met.
			Others	<p>[4.3.1] Number of Courts computerised</p> <p>[2.3.1] Finalisation of proposals for consideration of the Advisory Council</p> <p>[2.2.1] Finalisation of proposals for the consideration of the Advisory Council</p>	<p>Backlog Data Entry and Contingency Funds.</p> <p>Support, assistance and directions from members of Advisory Council</p> <p>Pendency of cases under NI Act will increase and the problem of pendency of cases under NI Act will further augment</p>	<p>• A vendor takes at least 3 months to deploy/install hardware/ LAN at a Court complex for which purchase order (PO) has been issued. Therefore, all POs for the courts targeted for March 2013 must be issued by December 2012.</p> <p>To achieve the objective of National Mission</p>	<p>• LAN purchase order for at least 12,535 sites must be issued by December 2012.</p> <p>• Hardware purchase order for at least 12,908 sites must be issue by December 2012.</p> <p>To assist, support, and guide in meeting the specific objective of the National Mission</p> <p>To achieve the objective of National Mission</p>	<p>• In case, the work orders to the vendors are not issued on time; if the funds for decentralised activities are not sent on time to the High Courts; software development is delayed the computerisation target may not be achieved on time.</p> <p>Objectives of setting of National Mission will not be achieved and reforms in judiciary will not accelerate.</p>

## Section 6: Outcome/Impact of Department/Ministry

Outcome/Impact of Department/Ministry	Jointly responsible for influencing this outcome / impact with the following department (s) / ministry(ies)	Success Indicator	Unit	FY 11/12	FY 12/13	FY 13/14	FY 14/15	FY 15/16
1 Improved disposal leading to reduction in pendency of cases in Courts	State Governments and High Courts and Subordinate Courts	Number of additional cases disposed of by Courts as compared to the previous year	Number	6 Lakhs	awaited	10 Lakhs	12 Lakhs	14 Lakhs